

PROCEEDINGS OF THE HIGH COURT OF KARNATAKA, BENGALURU

PREAMBLE : 1. High Court Notification No. HCRB 6/2019 dated 09.04.2019 inviting application from eligible candidates for Recruitment to the 18 posts of Typists on the Establishment of High Court of Karnataka, Bengaluru.

2. Selection List of the candidates for the post of Typist vide Notification No. HCRB 6/2019 dated 12.11.2019.

ORDER NO. HCRB 6/2019

BENGALURU, DATED 04.06.2020

As per the High Court of Karnataka Service (Conditions of Service and Recruitment) Rules, 1973 as amended from time to time and the High Court of Karnataka Service (Direct Recruitment by Selection) Rules, 1984, the following candidates are selected and appointed as Typist on the Establishment of High Court of Karnataka under Residual Parent Cadre and Local Cadre with immediate effect, in the Pay Scale of Rs. 25,500/- to Rs. 81,100/- with admissible allowances as per High Court of Karnataka (Officers and Officials) Revised Pay Rules, 2018 subject to the conditions enumerated below :

RESIDUAL PARENT CADRE

SL. NO.	NAME OF THE CANDIDATES AND APPLICATION NO. ALONG WITH ADDRESS	SELECTED CATEGORY
1	ANITHA G D/O A. GANGAIAH NO 31, 4TH CROSS, SEETHAPPA LAYOUT, CHOLANAYAKANAHALLI, R. T. NAGAR POST BENGALURU - 560032 HCK1983TYP000135	ST-WM
2	RUKSHANBEGUM VANTI D/O KHASIMSAB AT POST GUDUR SC, TALUKA-HUNGUND BAGALKOT - 587202 HCK1983TYP000255	CAT-II(B)- RU

**LOCAL CADRE – ARTICLE 371(J) OF
THE CONSTITUTION OF INDIA**

SL. NO.	NAME OF THE CANDIDATES AND APPLICATION NO. ALONG WITH ADDRESS	SELECTED CATEGORY
1	BHARATHI D/O SHIVAPPA KUMBAR NEAR K E B OFFICE KUVEMPU ROAD AND POLICE QUTREES ROAD, TALUKA-GUBBI, TUMAKURU – 572216 HCK1983TYP000452	CAT-II(A)-WM
2	NIKITA D/O MANOHAR ILKAL H NO 3-709, NEAR BIDI BASAVANNA TEMPLE, GAZIPUR, KALABURAGI PINCODE : 585101 HCK1983TYP000508	SC-WM

CONDITIONS :

1. The candidates shall be on probation initially for a period of 2 years from the date of entry into service in accordance with Rule 9 of the High Court of Karnataka Service (Conditions of Service and Recruitment) Rules, 1973, as amended from time to time.
2. The candidates are liable to be posted to work at High Court of Karnataka, Principal Bench at Bengaluru or any of the High Court Benches at Dharwad or Kalaburagi.
3. The inter-se seniority between the selected candidates will be in accordance with their ranking in the final selection list.

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4. The candidates at the time of their reporting to duty for appointment are required to execute a bond on a Stamp Paper (non-judicial) with an undertaking that they will serve in the office of the High Court of Karnataka for a minimum period of 5 years, failing which they will be liable to pay Rs. 50,000/-.
5. The candidates shall report for duty within 15 days from the date of order of appointment; failing which, their names shall stand deleted from the list of selected candidates and the candidate concerned shall cease to be eligible for appointment, as per Sub-Rule 3 of 18 of the Karnataka Civil Services (General Recruitment) Rules, 1977.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**

To :

1. The candidates concerned (4) By RPAD
2. The Section Officer, HCA-I Branch (2 copies)
3. Copies to: S.R. Unit / Increment Unit / Seniority List Unit / Assets and Liabilities/ HRMS Wing.
4. Office copy